

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 16th February, 1985.

NOTIFICATION
(INCOME-TAX)

No. 6158 (F.No.197-A/27/82-IT(AI): In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following correction in its Notification No.5976(F.No.197A/27/82-IT(AI), dated 12.9.84.

FOR "Shri Raghavendraswamy Mutt,
Tungabhadra (Andhra Pradesh)"

READ "Shri Raghavendraswamy Mutt,
Mantralayam (Andhra Pradesh)".

Rm
(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Manager, Sri Raghavendra Swamy Mutt, Mantralayam(A.P.)
2. The Commissioner of Income-tax, Andhra Pradesh-II, Hyderabad, with ref. to his letter No.H/RS.II/10(23C)(v)/4/83-84, dated 31.3.84.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Int.), New Delhi.
5. Director of O&M Services (I.Tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T.Wing of C.B.D.T.
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9. Director of Training, IAS, National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
10. Shri P.K.Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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R. K. TEWARI

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